

RURAL INDUSTRIES) AND THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI P.J. KURIEN): (a) The Policy Statement laid in both Houses of Parliament on 6.8.91 includes the proposal to enact legislation on Prompt Payment Act and on Limited Partnership Act.

(b) The Bill on Interest on Delayed Payments to Small Scale and Ancillary Industrial Undertakings to replace the Ordinance promulgated on 23.9.92 has been listed for introduction in Winter Session of Parliament. The proposed Limited Partnership Act is under active consideration of the Administrative Ministry, namely, the Ministry of Law, Justice and Company Affairs.

(c) Various suggestions have been made by different industry associations, including the Federation of the Association of Small Industries of India, to improve the functioning of SSI units. The Suggestions pertain to issues regarding credit, sickness, incentives and simplification of rules and procedures etc. These issues have also been envisaged in the policy statement for small scale units and were discussed in detail at the 42nd Meeting of the Small Scale Industries Board held on 24.8.92.

(d) The information is being collected by NSIC.

Transfer of certain projects from Bihar

3703. SHRI KAMESHWAR PASWAN: Will the PRIME MINISTER be pleased to state:

(a) what is the number of institutes earlier proposed to be set up in Bihar which have been transferred outside the state by the Central Government;

(b) whether it is a fact that the railway wagon factory; and National Film and Television Institute proposed to be set up in H.E.C. Complex Ranchi and the sponge iron plant in Chhota Nagpur region respectively have either

been transferred or are in the process of being transferred;

(c) if so, what are the reasons therefor; and

(d) whether it is also a fact that the transfer of these projects is having an adverse effect on the development of the Chhota Nagpur-Santhal Pargana areas?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT) (SMT. KRISHNA SAHI): (a) to (d) The information is being collected and shall be laid on the Table of the House.

स्कूटर्स इंडिया लिमिटेड की लखनऊ इकाई का पुनरुद्धार

3704. श्री राम रतन राम: क्या प्रधान मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या उत्तर प्रदेश सरकार ने 9 मार्च, 1992 को केन्द्रीय सरकार को स्कूटर्स इंडिया लिमिटेड की लखनऊ इकाई (शाखा) के पुनरुद्धार के लिए कोई पत्र लिखा था; और

(ख) यदि हां, तो केन्द्रीय सरकार द्वारा इस बारे में कब तक निर्णय ले लिये जाने की संभावना है?

उद्योग मंत्रालय (भारी उद्योग विभाग और लोक उद्यम विभाग) में राज्य मंत्री (श्री पी.के.शुक्ल): (क) जी, हां।

(ख) कम्पनी को रुग्ण औद्योगिक कम्पनी अधिनियम, 1985 की धारा 15 के अंतर्गत औद्योगिक और वित्तीय पुनर्गठन बोर्ड (बी.आई.एफ.आर.) को पहले ही प्रेषित कर दिया गया है। बी.आई.एफ.आर. की पहली सुनवाई 11.8.1992 को हुई थी। बी.आई.एफ.आर. के निर्देशानुसार, एक परामर्शी नियुक्त कर दिया गया है जो कि बी.आई.एफ.आर. के माध्यम से प्रचालन अधिकरण को प्रस्तुत किए जाने हेतु, कम्पनी के लिए एक पुनरुद्धार योजना तैयार करेगा।